

Government and no decision has been taken so far.

(c) No, Sir.

(d) Does not arise.

#### Water Supply in Ramakrishnapuram New Delhi

2491. **Shri S. M. Banerjee:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that residents in the upper flats in Ramakrishnapuram are not getting water sufficiently even during restricted hours of supply; and

(b) if so, what steps have been taken to ensure adequate water supply?

#### The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) and (b). The residents of upper flats were not getting adequate water supply for a short period as a result of reduction in pumping hours on account of the recent power breakdown. The water supply is now regular during the restricted hours.

#### Cases under Administration of Evacuee Property Act, 1950

2492. { **Shri Kapur Singh:**  
**Shri P. K. Ghosh:**

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that Custodian-General, Evacuee Properties, sometime back decided to review his predecessor's orders, providing suitable alternative accommodation to those evicted from non-evacuee and evacuee properties by the Custodian, Delhi;

(b) if so, how many cases have been decided under Section 6 and 27 of the General Clauses Act, 1897 and the amendment of Evacuee Property Act, 1950; and

(c) how many are still pending?

#### The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) No such general orders were issued by the Custodian General nor such review decided upon as mentioned in the question. Each case is decided on merits.

(b) and (c). Separate figures of cases Section-wise are not maintained and hence it is not possible to give this information.

#### Administration of Evacuee Property Act, 1950

2493. { **Shri Kapur Singh:**  
**Shri Buta Singh:**

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the instances, facts or cases in which it was decided or proposed to take action under Section 54 and Rule 14 of the Administration of Evacuee Property Act, 1950;

(b) whether the decisions and the proposals have been carried out or are still pending; and

(c) if so, the reasons for keeping in abeyance the proposals and decisions?

#### The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) to (c). The collection of all this data will involve considerable time and labour which will not be commensurate with the results likely to be achieved. If specific cases are cited the necessary information will be supplied.

#### Punjabi Programmes broadcast from Delhi Station of A.I.R.

2494. **Shri D. C. Sharma:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether complaints or suggestions have been received to improve the items of Punjabi programmes of the Delhi Radio Station; and

(b) if so, what steps have been taken to improve them?